The Indian Partnership (Tamil Nadu Amendment) Act, 1959

Act 21 of 1959

Keyword(s):
Central Act Amendment, The Indian Partnership Act, 1932

Amendments appended: 35 of 1965, 38 of 1982
THE INDIAN PARTNERSHIP (Tamil Nadu Amendment) ACT, 1959.

[Received the assent of the President on the 3rd November 1959, first published in the Fort St. George Gazette on the 11th November 1959 (Kartika 20, 1881).]

An Act further to amend the Indian Partnership Act, 1932, in its application to the State of Tamil Nadu.

WHEREAS it is expedient further to amend the Indian Partnership Act, 1932 (Central Act IX of 1932), in its application to the State of Tamil Nadu for the purposes hereinafter appearing;

Be it enacted in the Tenth Year of the Republic of India as follows:—

1. (1) This Act may be called the Indian Partnership (Tamil Nadu Amendment) Act, 1959.

(2) It extends to the whole of the State of Tamil Nadu.

1 These words were substituted for the word “Madras” by the Tamil Nadu Adaptation of Laws Order, 1969, as amended by the Tamil Nadu Adaptation of Laws (Second Amendment) Order, 1969.

2 For Statement of Objects and Reasons, see Fort St. George Gazette, dated the 19th August 1959, Part IV-A, pages 279-280.

3 This expression was substituted for the expression “State of Madras” by the Tamil Nadu Adaptation of Laws Order, 1969, as amended by the Tamil Nadu Adaptation of Laws (Second Amendment) Order, 1969.
2. In sub-section (1) of section 59-A of the Indian Partnership Act, 1932 (Central Act IX of 1932),—

(i) in the first paragraph, for the words “by reason of the reorganization of States”, the words, figures and brackets “by reason of the formation of the State of Andhra or of the addition of the Bellary district to the State of Mysore under the Andhra State Act, 1953 (Central Act XXX of 1953), or of the reorganization of States under the States Reorganization Act, 1956 (Central Act 37 of 1956) or of the alteration of boundaries under the Andhra Pradesh and Madras (Alteration of Boundaries) Act, 1959 (Central Act 56 of 1959)” shall be substituted;

(ii) in the proviso, for the word “shall”, the word “may” shall be substituted.

These words, brackets and figures were inserted by paragraph 3 of, and the Schedule to, the Madras Adaptation of Laws Order, 1961.
1[TAMIL NADU] ACT No. 35 OF 1965.


[Received the assent of the President on the 22nd January 1966, first published in the Fort St. George Gazette on the 2nd February 1966 (Magha 13, 1887).]

An Act further to amend the Indian Partnership Act, 1932 in its application to the 9[State of Tamil Nadu].

Be it enacted by the Legislature of the 9[State of Tamil Nadu] in the Sixteenth Year of the Republic of India as follows:

1. (1) This Act may be called the Indian Partnership (1[Tamil Nadu] Amendment) Act, 1965.

(2) It extends to the whole of the 9[State of Tamil Nadu].

(3) It shall come into force on such date as the State Government may, by notification, appoint.

2. For sub-section (3) of section 58 of the Indian Partnership Act, 1932 (Central Act IX of 1932) (hereinafter referred to as the principal Act), the following sub-sections shall be substituted, namely:

"(3) No firm shall be registered by a name which, in the opinion of the State Government, is undesirable.

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1 These words were substituted for the word "Madras" by the Tamil Nadu Adaptation of Laws Order, 1969, as amended by the Tamil Nadu Adaptation of Laws (Second Amendment) Order 1969.

2 For Statement of Objects and Reasons, see Fort St. George Gazette Extraordinary, dated the 15th July 1965, Part IV—Section 3, page 51.

3 This expression was substituted for the expression "State of Madras" by the Tamil Nadu Adaptation of Laws Order, 1969, as amended by the Tamil Nadu Adaptation of Laws (Second Amendment) Order, 1969.
(4) Except with the previous sanction in writing of the State Government, no firm shall be registered by a name which contains any of the following words, namely:

(a) "Union", "State", "President", "Republic" or any word expressing or implying the sanction, approval or patronage of the Central or any State Government; and

(b) "Municipal", "Chartered" or any word which suggests or is calculated to suggest connection with any municipality or other local authority.

Provided that nothing in this sub-section shall apply to any firm registered before the date of the commencement of the Indian Partnership (Tamil Nadu Amendment) Act, 1965.”

3. For Schedule I to the principal Act, the following Schedule shall be substituted, namely:

**Schedule I.**

*Maximum Fees.*

[See sub-section (1) of section 71.]

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<tr>
<th>Document or Act in respect of which the fee is payable</th>
<th>Maximum fee</th>
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<td>2. Statement under section 60</td>
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<td>3. Intimation under section 61</td>
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<td>4. Intimation under section 62</td>
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*These words were substituted for the word "Madras" by the Tamil Nadu Adaption of Laws Order, 1969, as amended by the Tamil Nadu Adaption of Laws (Second Amendment) Order, 1969.*
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<td>6. Application under section 64</td>
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<tr>
<td>7. Inspection of the Register of Firms under sub-section (1) of section 66</td>
<td>1 00 for inspecting the entry of each firm in the Register.</td>
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<td>8. Inspection of documents relating to a firm under sub-section (2) of section 66</td>
<td>1 00 for each inspection of all documents relating to one firm.</td>
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<td>9. Copies from the Register of Firms</td>
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for each hundred words or part thereof."
THE INDIAN PARTNERSHIP (TAMIL NADU AMENDMENT) ACT, 1982.

[Received the assent of the President on the 5th August 1982, first published in the Tamil Nadu Government Gazette Extraordinary on the 11th August 1982 (Aadi 26, Thiruvalluvar Aandu-2013).]

An Act further to amend the Indian Partnership Act, 1932, in its application to the State of Tamil Nadu.

Be it enacted by the Legislature of the State of Tamil Nadu in the Thirty-third year of the Republic of India as follows:—

1. (1) This Act may be called the Indian Partnership (Tamil Nadu Amendment) Act, 1982.

(2) It extends to the whole of the State of Tamil Nadu.

(3) It shall come into force on such date as the State Government may, by notification, appoint.

2. For Schedule I to the Indian Partnership Act, 1932 (Central Act IX of 1932), the following Schedule shall be substituted, namely:—

“SCHEDULE I.

Maximum Fees.

(See sub-section (1) of section 71.).

Document or act in respect of which the fee is payable. Maximum fee.

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1. Statement under section 58 50 00
2. Statement under section 60 5 00
3. Intimation under section 61 5 00

* For Statement of Objects and Reasons, see Tamil Nadu Government Gazette Extraordinary, dated the 30th March 1982, Part IV—Section 1, page 335.
4. Intimation under section 62 ........ 5 00
5. Notice under section 63 ........ 5 00
6. Application under section 64 .... 5 00

7. Inspection of the Register of Firms under sub-section (2) of section 66. 2 00
   for inspecting the entry of each firm in the Register.

8. Inspection of documents relating to a firm under sub-section (2) of section 66. 2 00
   for each inspection of all documents relating to one firm.

9. Copies from the Register of Firms .......... 0 50
   for each hundred words or part thereof.